

Central Administrative Tribunal Lucknow Bench Lucknow.

O.A. NO.425/2006

Lucknow this the 3<sup>rd</sup> day of November, 2006.

Hon'ble Ms. Sadhna Srivastava Member(J)

Smt. Kamla shukla aged about 78 years, w/o late Sri P.N. Shukla, R/o 54/55 Veer Nagar, Chhitwapur, Lucknow

Applicant.

By Advocate Shri R. K. Dwivedi.

Versus

1. Union of India through Secretary Department of Railways, New Delhi.
2. Ministry of Personal Public Grievances of pension Department of pensioners Welfare, New Delhi.
3. Divisional Superintendent Divisional Railway Manager (N.R.) Ashok Marg, Lucknow.

Respondents.

By Advocate Shri S. M. S. Saxena.

Order (Oral)

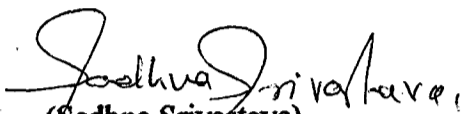
By Hon. Ms. Sadhna Srivastava, Member(J)

By this O.A. the applicant claims a direction upon the respondents to revise the pension of the applicant on the basis of recommendation of Vth Pay Commission and pay full arrears of pension w.e.f. 1.1.96 .

2. The brief facts of the case are that the applicant's husband late Prakash Narain Shukla was the Railway employee and after his death, the applicant is getting pension. Her grievance is that after the recommendation of Vth Pay Commission , the pension has not yet been revised. She has filed several representation before the respondents but no decision has yet been taken by the respondents. At the out set, the counsel for applicant prayed that a direction be issued to respondents to decide the representation of the applicant within stipulated time by reasoned and speaking order.

3. In view of the submission made by counsel for applicant, I am of the opinion that the O.A can be decided by giving a direction to the respondent No. 3 to decide the representation as contained in Annexure No 3,4 and 5 within a period of 3 months from the date of receipt of copy of this order. However, the

counsel for the applicant is directed to serve the copy of the O.A. as well as certified copy of this order on respondent No. 3. . The O.A. is disposed of without any order as to costs. Needless to say that I have not expressed any opinion on the merit of the case.

  
(Sadhna Srivastava)  
Member(J)

v.